

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12869/2024

(Arising out of impugned final judgment and order dated 15-02-2024 in SAD No. 707/2023 15-02-2024 in SAD No. 720/2023 15-02-2024 in SAD No. 726/2023 passed by the High Court Of Judicature At Allahabad)

CHANDRA SHEKHAR AZAD AGRICULTURAL AND
TECHNICAL UNIVERSITY, KANPUR & ORS.

Petitioner(s)

VERSUS

DR. RAJENDRA PRAKAS VYAS & ORS.

Respondent(s)

(IA No. 109438/2024 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS; IA No. 109436/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 109435/2024 - EXEMPTION FROM FILING O.T. IA No. 109437/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 16-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. P.S Patwalia, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.
Ms. Sukhmani Tiwana, Adv.

For Respondent(s) Mr. Manoj K. Mishra, AOR
Mr. A. Baskar, Adv.
Mr. B.P. Singh Parihar, Adv.
Mr. Umesh Dubey, Adv.
Mr. Vishal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List alongwith SLP(C)No.7697/2024 after three weeks.
2. In the meanwhile, liberty to file Rejoinder in the lead matter.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)